

Action taken Report

Subject: Orders dated 19.12.2022 passed by Hon'ble NGT in OA No. 882/2022 titled as titled as Sanjeev Kumar V/s Deputy Commissioner, Rupnagar & Ors.

1.0 Permeable:

The Hon'ble NGT vide its Orders dated 17.03.2022 in the matter of OA No. 882/2022 titled as titled as "Sanjeev Kumar V/s Deputy Commissioner, Rupnagar & Ors" has considered the report of joint committee regarding remedial measures recommended by the concerned authorities in the States of Punjab and Himachal Pradesh for protection of forest and against illegal falling of trees. In view of factual position verified by the joint committee, the application was disposed off by the Hon'ble Tribunal with the following directions:

- i. Entries in the revenue record regarding the land in question be appropriately updated and the land in question be demarcated with proper boundary pillars and be fenced for its protection within three months.
- ii. Investigation be completed and police report be filed in the FIR already registered within three months.
- iii. FIR be also registered against other persons who are found to have done illegal felling of tress standing over the land in question in other incidents and investigation be completed and police report be filed in the FIR registered within three months.
- iv. Environmental compensation be imposed on the persons who are found to have illegally cut the trees and compensatory afforestation be done within three months.
- v. Strict action be taken by the District Administration Rupnagar and Police Department Rupnagar / Nangal in future against the defaulters by registration of FIR immediately on receipt of complaint.
- vi. Immediate help be extended by the District Administration and Police Department Rupnagar to the Himachal Pradesh Forest Officials in order to stop and curb any further violations and encroachment activities as and when so asked for.
- vii. No project be undertaken on the land in question without prior approval of the Central Government under the Forest Conservation Act, 1980.

The Tribunal further directed District Magistrate Rupnagar Punjab to file Action Taken Report latest by 30.09.2023 through e-mail.

The matter regarding implementation of directions passed by Hon'ble NGT have been reviewed by Deputy Commissioner, Rupnagar alongwith officials of various stakeholder departments and Forest Officers of District UNA, Himachal Pradesh from time to time. The point wise Action Taken Report is as under:

- i. In compliance to the NGT's directives, Deputy Commissioner Rupnagar has constituted Joint Committee consisting of District Revenue Officer, DFO, Rupnagar and Tehsildaar Nangal to submit report regarding demarcation of land in question and updation of entries in the revenue record. According to the report submitted by Joint committee to the DC, Rupnagar dated 29.09.2023, Tehsildar Nangal has supervised the demarcation work of the land and fencing of the land has been carried out by the Forest Department of UNA, Himachal Pradesh.
As above, the demarcation of disputed land has been conducted as per orders of Hon'ble NGT issued in OA no. 882 of 2022 dated 17.03.2023 at serial no. 1. The fencing of land with pillars has also been done by the Forest Department, Una. Further, necessary corrections and updates to the revenue records pertaining to the land have been rectified by Tehsildar, Nangal. Hence the Direction no.(i) of the NGT's order dated 17/03/2023 in OA 882 of 2022 has been fully complied with. (Copy of report of Joint committee attached at **Annexure A**).
- ii. SSP Rupnagar vide letter dated 22.06.2023 has informed that:
 - FIR has been lodged against the 2 no. accused under relevant Acts (copy attached at **Annexure B**).
 - Both accused have been investigated by Police on 06.05.2023 and 15.05.2023 as per the order of Hon'ble Punjab and Haryana High Court Chandigarh. After obtaining the land related records from the Forest Department, Himachal Pradesh, the suit challan will be prepared and submitted to the court. During the investigation, if the involvement of any other person is found, action will be taken against him as per law.
- iii. Further, SHO, Nangal, Rupnagar vide latest status report dated 29.09.2023 has informed that FIR No. 11 dated 30.01.2023 was registered under relevant Acts and necessary action as per law has been taken. The challan of the FIR has also been prep

and submitted to the court on 29.09.2023 (copy attached at **Annexure C**).

- iv. Regarding Environment Compensation, Forest Range Officer, Sh. Anandpur Sahib has inspected the site and reported that 23 trees of Eucalyptus have been found illicitly felled from the area of Himachal Pradesh Forest Department. Marking list of 23 trees has been prepared by field staff of Shri Anandpur Sahib Range and Compensation price of trees calculated. The Divisional Forest Officer, Rupnagar vide his letter endst. no. 7159-60 dated 29.09.2023 (copy attached at **Annexure-D**) has written to the Divisional Forest Officer, Una Forest Division, Una (H.P) to the effect that the assessment of compensation price of 23 Eucalyptus trees fell in the area of village Nikku Nangal under control of Himachal Pradesh Forest Department was done by his Office wherein assessment of Rs. 1,31,500/- was intimated to the District Forest Officer, Una and can be revised at the level of Divisional Forest Officer, Una (H.P.) He further has informed that this area does not fall in the Working Plan / Management Plan of Rupnagar forest Division and is neither declared as Reserved Forest or Protected Forest by Punjab State Government nor closed u/s 4/5 of PLPA, 1900 and as such his Office cannot take any action on the above said area. The Divisional Forest Officer, Rupnagar has requested the DFO, Una (H.P.) to take further necessary action for recovery of Environmental Compensation and compensatory afforestation.
- v. Strict action has been taken against the defaulters by the District Administration, Rupnagar and SSP Rupnagar and directions of Hon'ble tribunal have been fully complied with.
- vi. Necessary directions regarding extending immediate help to Himachal Pradesh Forest officials have been issued to SSP, Rupnagar, SDM, Nangal, DFO and other concerned authorities, in order to stop and curb any further violation or encroachment activities (Copy of ADC (G) letter no. 6938-44 dated 29/09/2023 attached at **Annexure-E**).
- vii. Additional Deputy Commissioner (G) Rupnagar vide letter no. 6929-30 dated 29/08/2023 has issued instructions to SSP, Rupnagar and SDM Nangal that no project shall be undertaken on the provincial land of Village Nikku Nangal without prior approval of Central govt. under Forest Conservation Act, 1980 and other relevant laws (copy attached at **Annexure F**).

The concerned authorities will ensure strict compliance in this regard.

It is requested that the above-mentioned Action Taken Report kindly be taken on record in compliance to orders of Hon'ble Tribunal dated 17.03.2023 passed in O.A No. 882/2022.


Deputy Commissioner Rupnagar,
Govt. of Punjab

(Dr. Pranti Yadav)

ਸੇਵਾ ਵਿਖੇ

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਰੂਪਨਗਰ

ਨੰਬਰ 6947...../ ਮਿਤੀ 29/09/2023

Report regarding orders passed by Hon'ble NGT in OA No. 882/2022 dated 17/03/2023 titled as Sanjeev Kumar V/s Deputy Commissioner, Rupnagar & Ors.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਮਾਨਯੋਗ NGT ਵੱਲੋਂ ਮਿਤੀ 17/03/2023 ਨੂੰ ਪਾਸ ਕੀਤੇ ਹੁਕਮਾਂ ਦੇ ਨੁਕਤਾ ਨੰ.1 ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਮਿਤੀ 29/9/2023 ਨੂੰ ਮੌਕਾ ਪਰ ਜਾ ਤਹਿਸੀਲਦਾਰ, ਨੰਗਲ ਵੱਲੋਂ ਮੌਕਾ ਤੇ ਜਾ ਕੇ ਨਿਸ਼ਾਨਦੇਹੀ ਕੀਤੀ ਇਸ ਜਮੀਨ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਮਿਤੀ 30-06-2023 ਨੂੰ ਕੀਤੀ ਗਈ ਸੀ, ਪਰ ਝਗੜੇ ਵਾਲੇ ਜਮੀਨ ਵਿਚ ਰੇਲਵੇ ਲਾਈਨ ਆਉਣ ਕਰਕੇ ਇਹ ਨਿਸ਼ਾਨਦੇਹੀ ਮੁਕੰਮਲ ਨਹੀਂ ਹੋ ਸਕੀ ਸੀ। ਇਸ ਲਈ ਇਨ ਨਿਸ਼ਾਨਦੇਹੀ ਲਈ 29-08-2023 ਮਿਤੀ ਨੂੰ ਮੁਕਰਰ ਕੀਤੀ ਗਈ ਸੀ। ਨਿਯਤ ਮਿਤੀ ਵਾਲੇ ਇਸ ਨਿਸ਼ਾਨਦੇਹੀ ਸਮੇਂ ਰੇਲਵੇ ਵਿਭਾਗ ਨੂੰ ਲਿਖਿਆ ਗਿਆ ਸੀ ਕਿ ਉਹ ਆਪਣਾ ਰਿਕਾਰਡ ਲੈਕੇ ਹਾਜ਼ਰ ਆਉਣ। ਨਿਯਤ ਮਿਤੀ ਵਾਲੇ ਦਿਨ ਜਿਲਾ ਮਾਲ ਅਫਸਰ, ਉਨਾ, ਤਹਿਸੀਲਦਾਰ ਉਨਾ, ਰੱਜ ਅਫਸਰ ਉਨਾ, ਕਾਨੂੰਗੋ ਸਹਿਬਾਨ, ਰੇਲ ਵਿਭਾਗ ਦੇ ਅਧਿਕਾਰੀ ਅਤੇ ਹਲਕਾ ਪਟਵਾਰੀ ਆਦਿ ਦੀ ਹਾਜ਼ਰੀ ਵਿਚ ਨਿਸ਼ਾਨਦੇਹੀ ਹਲਕਾ ਕਾਨੂੰਗੋ ਵਲੋਂ ਰਸਮੀ ਤਰੀਕੇ ਰਾਹੀਂ ਜਰੀਬ ਪਾਕੇ ਕੀਤੀ ਗਈ। ਹਲਕਾ ਕਾਨੂੰਗੋ ਦੀ ਰਿਪੋਰਟ ਦੇ ਅਧਾਰ ਤੇ ਜੰਗਲਾਤ ਮਹਿਕਮਾ ਹਿਮਾਚਲ ਪ੍ਰਦੇਸ਼ ਵਲੋਂ ਦੱਸੇ ਗਏ ਖਸਰਾ ਨੰਬਰਾਂ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਲਈ ਪਿੰਡ ਡਹੁਕਲੀ ਦੀ ਹੱਦ ਤੋਂ ਨੰਬਰ ਖਸਰਾ 17//22 ਅਤੇ 17//19 ਕਾਇਮ ਕਰਕੇ ਹੱਦ ਪਿੰਡ ਨੰਗਲ ਨਿੱਕੂ ਅਤੇ ਡਹੁਕਲੀ ਕਾਇਮ ਕਰ ਕੇ ਜੰਗਲਾਤ ਵਿਭਾਗ ਦੇ ਖਸਰਾ ਨੰਬਰਾਂ 478,453, 454, 434, 435, 436, 427, 428, 429, 420, 426, 421, 422, 425, 408, 406, 405, 404, 394, 502, 505, 447, 448 ਪੈਮਾਇਸ਼ ਕਰਕੇ ਪੂਰੇ ਕੀਤੇ ਗਏ। 450, 451, 452 ਖਸਰਾ ਨੰਬਰਾਂ ਦੇ ਰਕਬੇ ਬੇ ਵਿਚ ਰੇਲਵੇ ਲਾਇਨ ਅਤੇ ਦੁਕਾਨ ਅਬਾਦੀ ਬਣੀ ਹੋਈ ਹੈ। ਪਰ ਰਿਕਾਰਡ ਮੁਤਾਬਕ ਰਿਕਾਰਡ ਮਾਲ ਮਲਕੀਤ ਪ੍ਰੋਵਿੰਸ਼ਨਲ ਗੋਰਮਿੰਟ ਦੀ ਹੈ। ਨੰਬਰਾਂ ਖਸਰਾ 419, 418, 443, 453, 456, 442, 441, 439, 440, 416, 417, 421, 422, 423, 424, 410, 395, 394, 404 ਦੀ ਪੈਮਾਇਸ਼ ਕਰਕੇ ਤਸੱਲੀ ਕਰਵਾਈ ਗਈ। ਰੇਲਵੇ ਵਿਭਾਗ ਵਲੋਂ ਦੱਸਿਆ ਗਿਆ ਕਿ ਇਸ ਥਾਂ ਪਰ ਰੇਲਵੇ ਵਿਭਾਗ ਵੱਲੋਂ ਰੋਪਵੇ ਬਣਾਉਣ ਦੀ ਪਰਪੋਜ਼ਲ ਸੀ, ਪਰ ਜਦੋਂ ਉਹਨਾਂ ਤੋਂ ਇਸ ਸਬੰਧੀ ਰਿਕਾਰਡ ਦੀ ਮੰਗ ਕੀਤੀ ਗਈ ਤਾਂ ਉਹਨਾਂ ਵੱਲੋਂ ਅਸਮਰਥਾ ਦਿਖਾਈ ਗਈ। ਮਾਲ ਰਿਕਾਰਡ ਮੁਤਾਬਕ ਇਹ ਜਮੀਨ ਪ੍ਰੋਵਿੰਸ਼ਨਲ ਗੋਰਮਿੰਟ ਦਰਜ ਹੈ। ਰੇਲਵੇ ਵਿਭਾਗ ਦਾ ਅਧਿਕਾਰੀ ਵਲੋਂ ਰੇਲਵੇ ਵਿਭਾਗ ਦਾ ਇੱਕ ਨਕਸ਼ਾ ਪੇਸ਼ ਕੀਤਾ ਗਿਆ। ਰੇਲਵੇ ਵਿਭਾਗ ਦੇ ਨਕਸ਼ੇ ਅਤੇ ਮੌਕਾ ਪਰ ਰੇਲਵੇ ਵਿਭਾਗ ਦੀਆਂ ਬੁਰਜੀਆਂ ਨੂੰ Presumption of truth ਮੰਨਦੇ ਹੋਏ ਮੁਤਾਬਕ ਨਿਸ਼ਾਨ ਲਗਵਾਏ ਗਏ। ਮਹਿਕਮਾ ਰੇਲਵੇ ਵਿਭਾਗ ਦੇ ਅਧਿਕਾਰੀ ਅਤੇ ਹੋਰ ਬੰਨੇਦਾਰ ਜੋ ਮੌਕਾ ਪਰ ਹਾਜ਼ਰ ਸੀ, ਉਹਨਾਂ ਨੇ ਨਿਸ਼ਾਨ ਨੂੰ ਸਹੀ ਮੰਨਿਆ ਅਤੇ ਕੋਈ ਵੀ ਇਤਰਾਜ਼ ਪੇਸ਼ ਨਹੀਂ ਕੀਤਾ।

ਰੱਜ ਅਫਸਰ ਜੰਗਲਾਤ ਵਿਭਾਗ ਉਨਾ ਹਿਮਾਚਲ ਪ੍ਰਦੇਸ਼ ਵੱਲੋਂ ਵਣ ਮੰਡਲ ਅਫਸਰ, ਉਨਾ ਨੂੰ ਭੇਜੇ ਪੱਤਰ ਨੰ 839 ਮਿਤੀ 22/09/2023 ਅਨੁਸਾਰ 11.15 ਏਕੜ ਭੂਮੀ ਜਿਸਤੇ ਰੇਲਵੇ ਅਤੇ ਕੁਝ ਲੋਕਾਂ ਦਾ ਕਬਜ਼ਾ ਹੈ ਨੂੰ ਛੱਡ ਕੇ ਝਾਕੀ ਰਕਬੇ ਦੀ ਬਾੜਬੰਦੀ (Fencing) ਪਿੱਲਰ ਲਗਾ ਦਿੱਤੇ ਗਏ ਹਨ ਕਾਪੀ ਨੱਥੀ ਹੈ।

ਉਪਰੋਕਤ ਦੇ ਅਧਾਰ ਮਾਨਯੋਗ NGT ਵੱਲੋਂ OA 882 of 2022 ਵਿੱਚ ਹੋਏ ਹੁਕਮ ਮਿਤੀ 17/03/2023 ਦੇ ਨੁਕਤਾ ਨੰ-1 ਅਨੁਸਾਰ ਝਗੜੇ ਵਾਲੀ ਜਮੀਨ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਕਰ ਦਿੱਤੀ ਗਈ ਹੈ। ਜਮੀਨ ਵਿੱਚ ਅਤੇ ਇਸ ਜਮੀਨ ਸਬੰਧੀ ਦੀ ਜੰਗਲਾਤ ਵਿਭਾਗ, ਉਨਾ ਵੱਲੋਂ ਪਿੱਲਰ ਲਗਾ ਕੇ ਫੈਨਸਿੰਗ ਵੱਲੋਂ ਕਰ ਦਿੱਤੀ ਗਈ ਹੈ। ਜੁਆਇੰਟ ਕਮੇਟੀ ਦੀ ਰਿਪੋਰਟ ਅਗਲੇਰੇ ਹੁਕਮਾਂ ਹਿੱਤ ਪੇਸ਼ ਹੈ ਜੀ।

ਜਿਲਾ ਮਾਲ ਅਫਸਰ
ਰੂਪਨਗਰ

ਜਿਲਾ ਵਣ ਮੰਡਲ ਅਫਸਰ
ਰੂਪਨਗਰ

ਤਹਿਸੀਲਦਾਰ
ਨੰਗਲ

Received Today
Date 13/7/2023

Annexure-B

153

ਵਲੋਂ,

ਸੀਨੀਅਰ ਪੁਲਿਸ ਕਪਤਾਨ
ਰੂਪਨਗਰ।

ਸੇਵਾ ਵਿਖੇ,

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਰੂਪਨਗਰ। (ਸਦਰ ਕਾਨੂੰਗੋ ਸ਼ਾਖਾ)

ਨੰਬਰ: /ਏਸੀ-3, ਮਿਤੀ: .06.2023

ਡਾਇਰੀ ਨੰ: 13/7/23 ਮਿਤੀ: 13/7/23

ਵਿਸ਼ਾ: Q.A. No. 882 of 2022 Sanjeev Kumar Vs Deputy Commissioner & others.

ਯਾਦਪੱਤਰ

ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 1837-47/ਨ.ਸ.ਕ.-2 ਮਿਤੀ 28.04.2023 ਵਿਸ਼ਾ ਉਕਤ ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ਾ ਸਬੰਧੀ ਰਿਪੋਰਟ ਉਪ ਕਪਤਾਨ ਪੁਲਿਸ, ਸਬ-ਡਵੀਜ਼ਨ, ਨੰਗਲ ਪਾਸੋਂ ਹਾਸਲ ਕੀਤੀ ਗਈ ਹੈ ਜਿਹਨਾਂ ਵਲੋਂ ਭੇਜੀ ਗਈ ਰਿਪੋਰਟ ਮੁਤਾਬਿਕ ਇਸ ਦਫਤਰ ਨਾਲ ਸਬੰਧਤ ਨੁਕਤਿਆਂ ਸਬੰਧੀ ਮੰਗੀ ਗਈ ਪੁਆਇੰਟ-ਵਾਈਜ਼ ਸੂਚਨਾ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ:-

ਪੁਆਇੰਟ ਨੰ:	ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ
2.	ਇਸ ਸਬੰਧੀ ਮੁਕੱਦਮਾ ਨੰਬਰ 11 ਮਿਤੀ 30.01.2023 ਅ/ਧ 32/33 of IFA 1927, Section 2 of FCA 1980 & Rule No. 9 of Forest Conservation Rule 2003, Section 15/16 of Environment Protection Act, Section 57 of Biological Diversity Act 2005, U/s 189/379/425/441 IPC & Section 03 of prevention of Damage to Public Property Act-1987 ਥਾਣਾ ਨੰਗਲ ਦਰਜ ਰਜਿਸਟਰ ਕੀਤਾ ਗਿਆ ਹੈ, ਜਿਸ ਦੀ ਕਾਪੀ ਨਾਲ ਨੱਥੀ ਹੈ।
3.	ਦਲਜੀਤ ਸਿੰਘ ਅਤੇ ਅਕਾਸ਼ ਰਾਣਾ ਦੋਵੇਂ ਦੋਸ਼ੀ ਮਾਨਯੋਗ ਪੰਜਾਬ ਅਤੇ ਹਰਿਆਣਾ ਹਾਈਕੋਰਟ ਚੰਡੀਗੜ੍ਹ ਦੇ ਹੁਕਮ ਅਨੁਸਾਰ ਕਰਮਵਾਰ ਮਿਤੀ 06.05.2023 ਅਤੇ 15.05.2023 ਨੂੰ ਸ਼ਾਮਲ ਤਫਤੀਸ਼ ਹੋ ਚੁੱਕੇ ਹਨ। ਵਣ ਵਿਭਾਗ, ਹਿਮਾਚਲ ਪ੍ਰਦੇਸ਼ ਪਾਸੋਂ ਜਮੀਨ ਸਬੰਧੀ ਰਿਕਾਰਡ ਹਾਸਲ ਹੋਣ ਉਪਰੰਤ ਮੁਕੱਦਮਾ ਦਾ ਚਲਾਨ ਤਿਆਰ ਕਰਕੇ ਪੇਸ਼ ਅਦਾਲਤ ਕੀਤਾ ਜਾਵੇਗਾ। ਦੌਰਾਨੇ ਤਫਤੀਸ਼ ਜੇਕਰ ਕਿਸੇ ਹੋਰ ਵਿਅਕਤੀ ਦੀ ਸ਼ਮੂਲੀਅਤ ਪਾਈ ਜਾਂਦੀ ਹੈ ਤਾਂ ਉਸ ਦੇ ਖਿਲਾਫ ਵੀ ਕਾਨੂੰਨ ਅਨੁਸਾਰ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇਗੀ।
5.	ਜੇਕਰ ਭਵਿੱਖ ਵਿੱਚ ਅਜਿਹੀ ਘਟਨਾ ਸਾਹਮਣੇ ਆਉਂਦੀ ਹੈ ਤਾਂ ਤੁਰੰਤ ਕਾਨੂੰਨ ਅਨੁਸਾਰ ਬਣਦੀ ਕਾਰਵਾਈ ਅਮਲ ਵਿੱਚ ਲਿਆਂਦੀ ਜਾਵੇਗੀ।
6.	ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇਗੀ ਅਤੇ ਭਵਿੱਖ ਵਿੱਚ ਜੇਕਰ ਹਿਮਾਚਲ ਵਣ ਵਿਭਾਗ ਵਲੋਂ ਕਿਸੇ ਤਰਾਂ ਦੀ ਪੁਲਿਸ ਸਹਾਇਤਾ ਦੀ ਮੰਗ ਕੀਤੀ ਜਾਵੇਗੀ ਤਾਂ ਤੁਰੰਤ ਪੁਲਿਸ ਸਹਾਇਤਾ ਮੁਹੱਈਆ ਕਰਵਾਈ ਜਾਵੇਗੀ।

4094-3A/psic
27/6/23

ਸੀਨੀਅਰ ਪੁਲਿਸ ਕਪਤਾਨ,
ਰੂਪਨਗਰ।

ਨੰਬਰ: 43543 /ਏਸੀ-3 ਮਿਤੀ: 02 .06.2023

ਉਤਾਰਾ: ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਰਿਜ਼ਨਲ ਦਫਤਰ, # 281, ਗਿਆਨੀ ਜੈਲ ਸਿੰਘ ਨਗਰ ਰੂਪਨਗਰ ਪਾਸ ਉਹਨਾਂ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 1524-27 ਮਿਤੀ 06.06.2023 ਦੇ ਸਬੰਧ ਵਿੱਚ ਸੂਚਨਾ ਲਈ।

Phg Nishal Singh
Noble to Comenlei Com

ਮੁੱਖ ਅਫਸਰ
ਥਾਣਾ ਸਿਟੀ ਰੂਪਨਗਰ
ਮਿਤੀ:

(ਸੀਨੀਅਰ ਪੁਲਿਸ ਕਪਤਾਨ,
ਰੂਪਨਗਰ।

N.C.R.B./ਐਨ.ਸੀ.ਆਰ.ਬੀ
I.I.F.-I /ਦੇਕੀਕ੍ਰਿਤ ਤਫਤੀਸ਼ੀ ਫਾਰਮ -I

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

(ਅੱਵਲ ਸੂਚਨਾ ਰਿਪੋਰਟ)

(ਧਾਰਾ 154 ਦੰਡ ਪ੍ਰਕਿਰਿਆ ਸਹਿਤਾ ਦੇ ਤਹਿਤ)

District
1. (ਜ਼ਿਲ੍ਹਾ): RUPNAGAR

P.S.
(ਥਾਣਾ): NANGAL

Year 2023
(ਸਾਲ):

FIR No. 0011
(ਐਫ.ਆਈ.ਆਰ ਨੰ.):

Date and Time of FIR
(ਐਫ.ਆਈ.ਆਰ ਦੀ ਤਰੀਕ ਅਤੇ ਸਮਾਂ):

30/01/2023 23:48 hrs

S.No. (ਲੜੀ ਨੰ.)	Acts (ਕਾਨੂੰਨ)	Sections (ਧਾਰਾਵਾਂ)
1	FOREST (CONSERVATION) ACT, 1980	2
2	ENVIRONMENT PROTECTION ACT 1986	15
3	ENVIRONMENT PROTECTION ACT 1986	16
4	Biological Diversity Act 2002	57(1)
5	IPC 1860	189
6	IPC 1860	379
7	IPC 1860	425
8	IPC 1860	441
9	PREVENTION OF DAMAGE TO PUBLIC PROPERTY ACT, 1984	3
10	INDIAN FOREST ACT, 1927	32
11	INDIAN FOREST ACT, 1927	33

3. (a) Occurrence of offence (ਅਪਰਾਧ ਦੀ ਘਟਨਾ):

1. Day(ਦਿਨ): Intervening Day Date From 05/11/2018 Date To 30/01/2023

Time Period (ਸਮਾਂ ਮਿਆਦ): Time From 22:00 hrs Time To 22:45 hrs
(ਸਮੇਂ ਤੋਂ): (ਸਮੇਂ ਤਕ):

(b) Information received at P.S. (ਥਾਣੇ ਵਿਚ ਸੂਚਨਾ ਪ੍ਰਾਪਤ ਹੋਣ ਦੀ ਮਿਤੀ ਅਤੇ ਸਮਾਂ): (ਮਿਤੀ): 30/01/2023 Time (ਸਮਾਂ): 23:00 hrs

(c) General Diary Reference Entry No. 021 Date & Time 30/01/2023 23:00:15 hrs
(ਰੋਜ਼ਨਾਮਚਾ ਸੰਦਰਭ): (ਪ੍ਰਵਿਸ਼ਟੀ ਸੰ): (ਤਰੀਕ ਅਤੇ ਸਮਾਂ)

4. Type of Information (ਜਾਣਕਾਰੀ ਦੀ ਕਿਸਮ): Written

5. Place of Occurrence (ਘਟਨਾ ਸਥਾਨ):

1. (a) Direction and distance from P.S. EAST, 2 Km(s)
(ਥਾਣੇ ਤੋਂ ਦੂਰੀ ਅਤੇ ਦਿਸ਼ਾ):

Beat No.
(ਬੀਟ ਨੰ.):

(b) Address(ਪਤਾ): ਬਹੱਦ ਪਿੰਡ ਨਿੱਕੂ ਨੰਗਲ

(c) In case, outside the limit of this Police Station, then

) (ਜੇਕਰ ਥਾਣਾ ਸੀਮਾ ਤੋਂ ਬਾਹਰ ਹੈ ਤਾਂ)

Name of P.S

(ਥਾਣੇ ਦਾ ਨਾਮ):

District(State)

(ਜ਼ਿਲ੍ਹਾ (ਰਾਜ)):

6. Complainant / Informant (ਸ਼ਿਕਾਇਤਕਰਤਾ /ਸੂਚਨਾਕਰਤਾ):

(a) Name(ਨਾਮ): Rang Forest officer

(b) Father's Name (ਪਿਤਾ ਦਾ ਨਾਮ): ----

(c) Date/Year of Birth 2003
(ਜਨਮ ਤਰੀਕ/ਸਾਲ):

(d) Nationality(ਰਾਸ਼ਟਰੀਅਤ) INDIA

(e) UID No(ਯੂਆਈਡੀ ਨੰ.):

(f) Passport No. (ਪਾਸਪੋਰਟ ਨੰ.):

Date of Issue

(ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ):

Place of Issue

(ਜਾਰੀ ਕਰਨ ਦਾ ਸਥਾਨ):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No. (ਲੜੀ ਨੰ.)	Id Type (ਪਛਾਣ ਪੱਤਰ ਦੀ ਕਿਸਮ)	Id Number (ਪਛਾਣ ਨੰ)

(h) Occupation (ਕਿਤਾ):

(i) Address(ਪਤਾ):

S.No. (ਲੜੀ ਨੰ.)	Address Type (ਪਤੇ ਦੀ ਕਿਸਮ)	Address (ਪਤਾ)
1	Present Address	Una forest Range., UNA SADAR, UNA, HIMACHAL PRADESH, INDIA
2	Present Address	Una forest Range., UNA SADAR, UNA, HIMACHAL PRADESH, INDIA
3	Permanent Address	.Una forest Range., Una forest Range, UNA SADAR, UNA, HIMACHAL PRADESH, INDIA
		.Una forest Range., Una forest Range, UNA SADAR, UNA, HIMACHAL PRADESH, INDIA

(j) Phone number
(ਟੈਲੀਫੋਨ ਨੰ.):Mobile (ਮੋਬਾਈਲ
ਨੰ.):

Details of known/suspected/unknown accused with full particulars

7. (ਵਾਕਿਫ਼/ਸ਼ੱਕੀ/ਅਗਿਆਤ ਮੁਲਜ਼ਮ ਦਾ ਪੂਰੇ ਵੇਰਵੇ ਸਹਿਤ ਵਰਣਨ):

Accused More Than(ਇੱਕ ਤੋਂ ਵੱਧ ਅਪਰਾਧੀ ਦੀ ਗਿਣਤੀ):

S.No. (ਲੜੀ ਨੰ)	Name (ਨਾਮ)	Alias (ਉਪਨਾਮ)	Relative's Name (ਰਿਸ਼ਤੇਦਾਰ ਦਾ ਨਾਮ)	Address (ਪਤਾ)
1	Daljeet Singh		Father:Sh. Baktawar Singh	1. Nangal Niku Lower, Upper, NANGAL,RUPNAGAR,PUNJAB, INDIA
2	Akash Rana		Father:Balwant Singh	1. Nangran Kalmot,NANGAL, RUPNAGAR,PUNJAB,INDIA
3	10-15 ਨਾ ਮਾਲੂਮ ਵਅਕਤੀਆ		Father:---	1. -----,UNKNOWN,NANGAL, RUPNAGAR,PUNJAB,INDIA

8. Reasons for delay in reporting by the complainant/informant
(ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਰਾਹੀਂ ਰਿਪੋਰਟ ਦੇਰੀ ਨਾਲ ਦਰਜ ਕਰਾਉਣ ਦਾ ਕਾਰਨ):

9. Particulars of properties of interest (Attach separate sheet, if necessary)
(ਸਬੰਧਿਤ ਜਾਇਦਾਦ ਦਾ ਵੇਰਵਾ(ਜੇ ਜ਼ਰੂਰੀ ਹੈ ,ਤਾਂ ਵੱਖਰੀ ਸ਼ੀਟ ਨੱਥੀ ਕਰੋ)):

S.No. (ਲੜੀ ਨੰ.)	Property Category (ਜਾਇਦਾਦ ਦੀ ਸ਼੍ਰੇਣੀ)	Property Type (ਜਾਇਦਾਦ ਦੀ ਕਿਸਮ)	Description (ਵੇਰਵਾ)	Value(In Rs/-) (ਰਕਮ (ਰੁ ਚ))
--------------------	---	------------------------------------	------------------------	--------------------------------

10. Total value of property stolen(In Rs/-)
(ਚੋਰੀ ਹੋਈ ਜਾਇਦਾਦ ਦਾ ਕੁੱਲ ਮੁੱਲ(ਰੁ ਵਿੱਚ)):

11. Inquest Report / U.D. case No., if any (ਤਫਤੀਸ਼ੀ ਰਿਪੋਰਟ / ਯੂ.ਡੀ.
ਪ੍ਰਕਰਣ ਸੰ. , ਜੇਕਰ ਕੋਈ ਹੋਵੇ):

S.No. (ਲੜੀ ਨੰ.)	UIDB Number (ਯੂ.ਡੀ.ਪ੍ਰਕਰਣ ਸੰ.)
--------------------	-----------------------------------

12. First Information contents (Attach separate sheet, if necessary)

(ਪਹਿਲੀ ਜਾਣਕਾਰੀ ਸਮੱਗਰੀ(ਜੇ ਜ਼ਰੂਰੀ ਹੈ ,ਤਾਂ ਵੱਖਰੀ ਸ਼ੀਟ ਨੱਥੀ ਕਰੋ)):

ਨਕਲ ਦਰਖਾਸਤ , "No.1323 HP forest Department Dated 27-01-2023 From :-Rang Forest officer , Una forest Range. Una Distt . Una , HP To:Station Head Officer Police Station Nangal Distt .Rpoar ,Punjab .Subject :-Regarding FIR against Daljeet Singh S/O Sh. Baktawar Singh r/o Nikku Nangal Tehsil Nangal , Roopnager Punjab and Akash Rana s/o Balwant Singh R/O Nangran Tehsil Nangal , Roopnagar Punjab for illicit felling . Sir, In this context it is stated that a complaint of forcefully illicit felling over the land of HP forest department in the name of " Mehkma Makbooja Timber Market" has been Already File by the HP Forest Department .The FIR against these culprits are yet to be registered .As the Said area has been demarcated by revenue department of punjab and found that the felled tree are pertained to the Himachal Pardesh Forest department. you are again requested to file the FIR against the Daljeet Singh S/O Sh. Baktawar Singh r/o Nikku Nangal Tehsil Nangal , Roopnager Punjab and Akash Rana s/o Balwant Singh R/O Nangran Tehsil Nangal , Roopnagar Punjab and 10-15 unknown person for illicit felling , planning of encroachment over land of forest Department , destruction of Biological habitat , threatening to the Govt , officials and obstruction in the pereforming of Govt . Duty most probably under section 32,33,of IFA of 1927, section 2of FCA 1980 and rule 9of forest Conservation Rules 2003,Section 15& 16 of Environment Protection Act Section 57of Biological diversit Act 2002 Under section 189,379,425,441, of IPC and under section 3 of the prevention of Damage to public Property Act 1984 This is for favour onecessary action into the matter please .It is also started that if any other section of law /Act violated may also be imposed on the culprit for their Act . SD/- Rang Forest officer , Una forest Range."ਜਿਸਤੇ I/C PP Naya Nangal To Register Fir and investigat SD/- Danish veer SI/SHO PS NGL 30-01-2023 ਲਿਖਿਆ " । ਕਾਰਵਾਇ ਪੁਲਿਸ :-ਅੱਜ ਇੱਕ ਦਰਖਾਸਤ ਮੁੱਖ ਅਫਸਰ ਥਾਣਾ ਨੰਗਲ ਵਲੋ ਮਨ I/C PPਨਿਆ ਨੰਗਲ ਨੂੰ ਮਾਰਕ ਹੋਈ ਜੋ ਇਸ ਦਰਖਾਸਤ ਨੂੰ ਵਾਚਿਆ ਗਿਆ ਜੋ ਇਸ ਦਰਖਾਸਤ ਵਿੱਚ ਵਣ ਮੰਡਲ ਅਫਸਰ ਊਨਾ HP ਵਲੋ ਮੁਕਦਮਾ ਦਰਜ ਕਰਨ ਦੀ ਸਿਫਾਰਿਸ ਕੀਤੀ ਗਈ ਹੈ ।ਜਿਸ ਸਬੰਧੀ ਮੁੱਖ ਅਫਸਰ ਥਾਣਾ ਨੰਗਲ ਨਾਲ ਫਿਰ ਡਿਸਕਸ ਕੀਤੀ ਜਿਨਾ ਨੇ ਕਿਹਾ ਕਿ ਇਸ ਸਬੰਧੀ ਮੇਰੀ SSP ਸਾਹਿਬ ਨਾਲ ਗੱਲ ਹੋਈ ਹੈ । ਜਿਨਾ ਨੇ ਕਿਹਾ ਕਿ ਤੂਸੀ ਇਹ ਕੇਸ ਰਜਿਸਟਰ ਕਰ ਦਿਉ ਜਿਸਤੇ ਉਪ ਕਪਤਾਨ ਪੁਲਿਸ ਨੰਗਲ ਸਬ ਡਵੀਜਨ ਨੰਗਲ ਨਾਲ ਵੀ ਡਿਸਕਸ ਕੀਤੀ ਗਈ। ਜੋ ਦਰਖਾਸਤ ਮਜਬੂਨ ਤੋ ਸਰੇਦਸਤ ਜੁਰਮ section 32,33,of IFA of 1972, section 2of FCA 1980 and rule 9 of forest Conservation Rules 2003,Section 15& 16 of Environment Protection Act

N.C.R.B/ਐਨ.ਸੀ.ਆਰ.ਬੀ

I.I.F.-I /ਏਕੀਕ੍ਰਿਤ ਤਫਤੀਸ਼ੀ ਫਾਰਮ -I

Attachment to item 7 of First Information Report (ਅੱਵਲ ਸੂਚਨਾ ਰਿਪੋਰਟ ਦੇ ਮਦ 7 ਸੰਲਗਨਕ):

Physical features, deformities and other details of the suspect/accused:(If known/seen)

(ਸ਼ੱਕੀ ਮੁਲਜ਼ਮ ਦੀ ਸਰੀਰਕ ਵਿਸ਼ੇਸ਼ਤਾ, ਵਿਕਾਰ ਅਤੇ ਹੋਰ ਵੇਰਵਾ: (ਜੇਕਰ ਵਾਕਿਫ/ਦੇਖਿਆ ਗਿਆ))

S.No. (ਲੜੀ ਨੰ.)	Sex (ਲਿੰਗ)	Date/Year of Birth(ਜਨਮ ਮਿਤੀ/ਸਾਲ)	Build (ਬਣਾਵਟ)	Height(cms.) (ਕੱਦ(ਸੇ.ਮੀ))	Complexion (ਰੰਗ)	Identification Mark(s) (ਪਛਾਣ ਚਿੰਨ੍ਹ)
1	2	3	4	5	6	7
1	Male	2003				
2	Male	2003				
3	Male	2003				

Deformities/ Peculiarities (ਵਿਕਾਰ / ਵਿਸ਼ੇਸ਼ਤਾ)	Teeth (ਦੰਦ)	Hair (ਵਾਲ)	Eyes (ਅੱਖਾਂ)	Habit(s) (ਆਦਤਾਂ)	Dress Habit(s) (ਪਹਿਰਾਵਾ)
8	9	10	11	12	13

Language /Dialect (ਭਾਸ਼ਾ/ਬੋਲੀ)						Others (ਹੋਰ)
	Burn Mark (ਸੜੇ ਹੋਏ ਦਾ ਨਿਸ਼ਾਨ)	Leucoder ma (ਚਿੱਟਾ ਰੋਗ)	Mole (ਮਹੁਕਾ)	Scar (ਜ਼ਖਮ)	Tattoo (ਗੁੱਦੇ ਹੋਏ ਦਾ)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

ਇਹ ਖੇਤਰ ਤਦੇ ਦਰਜ ਕੀਤੇ ਜਾਣਗੇ ਜੇਕਰ ਸ਼ਿਕਾਇਤਕਰਤਾ / ਸੂਚਨਾਕਰਤਾ ਸ਼ੱਕੀ / ਮੁਲਜ਼ਮ ਦੇ ਬਾਰੇ ਕੋਈ ਇੱਕ ਜਾਂ ਵੱਧ ਜਾਣਕਾਰੀ ਦਿੰਦਾ ਹੈ।)

Annexure-cਥਾਣਾ ਨੰਗਲਸਟੇਟਸ ਰਿਪੋਰਟਜਿਲਾ ਰੂਪਨਗਰ

ਨੰਬਰ :-

PS-NGL ਮਿਤੀ :- 29/09/2023

ਵਿਸ਼ਾ- FIR No.11 Dt.30.01.2023 U/S 2 Forest Conservation Act 1980 , 15,16 Invironment Act , 57(1) Biological Diversity Act 2002 , 189,379,425,441 IPC , 3 Prevention of Damage to Public Property Act 1984 , 32,33 Indian Forest Act 1927 PS NGL ਸੰਬੰਧੀ ਸਟੇਟਸ ਰਿਪੋਰਟ।

ਸ੍ਰੀ ਮਾਨ ਜੀ ,

ਬੇਨਤੀ ਹੈ ਕਿ ਮੁਕੱਦਮਾ ਨੰਬਰ .11 Dt.30.01.2023 U/S 2 Forest Conservation Act 1980 , 15,16 Invironment Act , 57(1) Biological Diversity Act 2002 , 189,379,425,441 IPC , 3 Prevention of Damage to Public Property Act 1984 , 32,33 Indian Forest Act 1927 PS NGL ਬਰਖਿਲਾਫ ਵਲੋਂ ਦਲਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਬਖਤਾਵਰ ਸਿੰਘ ਵਾਸੀ ਸਿੰਘ ਪੁਰ ਤਹਿ: ਸ੍ਰੀ ਆਨੰਦਪੁਰ ਸਾਹਿਬ ਜਿਲਾ ਰੂਪਨਗਰ ਬਗੈਰਾ ਦੇ ਦਰਜ ਰਜਿਸਟਰ ਹੋਇਆ ਸੀ ਜੋ ਦਲਜੀਤ ਸਿੰਘ ਉਕਤ ਸਮੇਤ ਦੋਵੇਂ ਦੋਸ਼ੀਆਂ ਦੀ ਗ੍ਰਿਫਤਾਰੀ ਹੋ ਚੁੱਕੀ ਹੈ । ਮੁਕੱਦਮਾ ਦਾ ਚਲਾਣ ਤਿਆਰ ਕਰਕੇ ਮਿਤੀ 29/09/2023 ਪੇਸ਼ ਅਦਾਲਤ ਅਦਾਲਤ ਹੋ ਚੁੱਕਾ ਹੈ ਰਿਪੋਰਟ ਪੇਸ਼ ਹੈ ਜੀ ,

ਮੁੱਖ ਅਫਸਰ

ਥਾਣਾ ਨੰਗਲ ।

ਮਿਤੀ 29/09/2023

No.:

Dated:

From Divisional Forest Officer, Rupnagar | To : Divisional Forest Officer Una Forest Division, Una (H.P).

Subject- Request for demarcation of land situated in village Nikku Nangal, Tehsil Nangal, Distt. Ropar (pb) illegal felling around FRH Nangal of H.P Forest Department Thereof.

Reference - Your Office Letter No. 9109-11 Dated 17-11-2022 addressed to Deputy Commissioner Rupnagar and this Office letter No 9375 dated 27-12-2022.

In reference to the above cited subject and your letter endorsed to this office, The assessment of compensation price of 23 Eucalyptus trees illicitly felled in the area of Village Nikku Nangal, Tehsil Nangal, Distt Rupnagar under the control of Himachal Pradesh Forest Department was done by this office as per your requirement and it was informed to your office vide letter No 9375 dated 27-12-2022. There is no control of Punjab Forest Department on above said area and the tree standing/felled on this area. Besides this, there is no forest area of Punjab Forest Department adjoining to this area. This area of above said case in village Nikku Nangal does not fall in the Working Plan/Management Plan of Rupnagar Forest Division. Neither this area has been declared as Reserve Forest or Protected Forest by Punjab State Government nor closed under section 4/5 of Punjab Land Preservation Act, 1900, so this office can not take any action on the above said area.

It is informed that the damage compensation for 23 trees by assessment of Rs.1,31,500 has been given to your office vide this office letter No 9375 dated 27.02.2022 and it can be revised at your own level if needed. So you are requested that the further necessary action be taken as per the order passed by Hon'ble NGT in OA No. 882 of 2022 dated 17.03.2022 for recovery of Environmental Compensation and compensatory afforestation please.

This is for your kind information and further necessary action please.

1
Divisional Forest Officer,
Rupnagar

Endst. No. 7159-60

Dated 29-9-2023

1. A copy of the above letter is forwarded to the Deputy Commissioner, Rupnagar w.r.t this office endst no 9376 dated 27-12-2022 for information and further necessary action please.
2. Copy to Executive Engineer, Punjab Pollution Control Board, Rupnagar for information and further necessary action.


Divisional Forest Officer,
Rupnagar

Office of Deputy Commissioner, Rupnagar.

To

1. Senior Superintendent of Police, Rupnagar
2. Sub Divisional Magistrate, Nangal.
3. Forest Officer, Rupnagar
4. Executive Engineer, PPCB, Rupnagar
5. Executive Engineer, PWD B&R, Rupnagar
6. Executive Engineer, Drainage-cum-mining Division, Rupnagar
7. Executive Engineer, BBMB Nangal

No. 6938-44 Dated. 29/09/2023

Sub:- Regarding extending immediate help to stop and curb violations and encroachment as per order in OA no. 882/2022 titled as "Sanjeev Kumar V/s Deputy Commissioner Rupnagar & Ors" on 17/03/2023.

It is written to you that Hon'ble National Green Tribunal, New Delhi has passed an order in OA no. 882/2022 titled as "Sanjeev Kumar V/s Deputy Commissioner Rupnagar & Ors" on 17/03/2023. that immediate help be extended by the District Administration and Police Department Rupnagar to the Himachal Pradesh Forest Official in order to stop and curb any further violation and encroachment activities as and when so asked for.

It is conveyed to you that immediate help be extended to the Himachal Pradesh Forest Official in order to stop and curb any further violation and encroachment activities as and when so asked for.

Additional Deputy Commission(G),
Rupnagar

Dated. 29/09/23

Endst. No. 6945-46.....

Copy is forwarded to

1. Deputy Commissioner, Una, District Una (HP) for information & further necessary action please.
2. Divisional Forest officer, Una, for information & further necessary action please.

Additional Deputy Commission(G),
Rupnagar

29/09/23

Office of Deputy Commissioner, Rupnagar.

To

1. Senior Superintendent of Police, Rupnagar
2. Sub Divisional Magistrate, Nangal.

No. 6989-30 Dated 29/03/2023

Sub:- Not to undertake any project on provincial govt land of village Nikku Nangal

It is written to you that Hon'ble National Green Tribunal, New Delhi has passed an order in OA no. 882/2022 titled as "Sanjeev Kumar V/s Deputy Commissioner Rupnagar & Ors" on 17/03/2023 that no project be undertaken on the land in question without prior approval of the Central Government under Forest Conservation Act 1980 and other relevant laws on the 281 kanal situated at Nangal Township in village Nikku Nangal owned & passed by Himachal Forest Department which is entered as "Makbuza Melhkma Timber Market." Copy of order is attached.

You are conveyed to maintain the status and as per direction of Hon'ble Tribunal no project should be initiated without prior approval of Central Govt under the Forest Conservation Act 1980 and other relevant laws.

Additional Deputy Commission(G),
Rupnagar

Dated...

Endst. No. 6931-37

Copy is forwarded to

1. Deputy Commissioner, Una, District Una (HP) for information & further necessary action please.
2. Divisional Forest officer, Una, for information & further necessary action please.
3. Forest Officer, Rupnagar for information & further necessary action please.
4. Executive Engineer, BBMB Nangal for information & further necessary action please.
5. Executive Engineer, PPCB, Rupnagar for information & further necessary action please.
6. Executive Engineer, PWD B&R, Rupnagar for information & further necessary action please.
7. Executive Engineer, Drainage-cum-mining Division, Rupnagar for information & further necessary action please

Additional Deputy Commission(G),
Rupnagar